

ITEM NO.1

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 16557/2023

(Arising out of impugned final judgment and order dated 11-12-2023 in CRMWP No. 19192/2023 passed by the High Court Of Judicature At Allahabad)

RAJENDRA BIHARI LAL & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.264056/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.264057/2023-EXEMPTION FROM FILING O.T.)

Date : 19-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE K.V. VISWANATHAN
(VACATION BENCH)

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Prastut Dalvi, Adv.
Ms. Vidhi Thakar, Adv.
Ms. Pallavi Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be a stay of operation of the impugned judgment and order dated 11-12-2023 in CRMWP No. 19192/2023 passed by the High Court of Judicature at Allahabad till 12.01.2024 or until further order, whichever is earlier.

Until that date, there shall also be an interim order

protecting the petitioners from arrest in connection with FIR No.305/2023 dated 04.11.2023 registered with Bewar Police Station, District Hamirpur, Uttar Pradesh.

List before the appropriate Bench on 03.01.2024 subject to the directions of the Hon'ble the Chief Justice of India in this regard.

(NIRMALA NEGI)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)